

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the 21st day of **December** 2020

Original Application No. 330/00795 of 2020
(Diary No. 2464 of 2020)

Hon'ble Justice Mrs. Vijay Lakshmi, Member (J)
Hon'ble Mr. Devendra Chaudhary, Member (A)

Mukesh Kumar Verma S/o Puttan Lal Verma, R/o 53 – I, Sarai Meeta, Panki, Kanpur.

. . .Applicant

By Adv : Shri P.M. Tripathi

V E R S U S

1. Union of India, through Secretary, Staff Selection Commission, New Delhi.
2. Under Secretary (EDP) & CPIO, Staff Selection Commission, New Delhi.
3. Regional Director, Staff Selection Commission (C.R.), Allahabad.

. . .Respondents

By Adv: Shri Chakrapani Vatsyayan

O R D E R

By Hon'ble Justice Vijay Lakshmi, Member (J)

Shri L.S. Kushwaha holding brief of Shri P.M. Tripathi learned counsel for the applicant and Shri Chakrapani Vatsyayan, learned counsel, who has received advance notices on behalf of the respondents, both are present in Court. Heard learned counsel for both the parties on admission and perused the record available in pdf. During virtual hearing the learned counsel for the parties agreed that the audio and visual quality is proper.

2. At the very outset learned counsel for applicant submitted that the representation dated 29.12.2018 and reminder dated 14.05.2019 (Both

Annexed collectively as A-9), made by the applicant are pending consideration before the respondent No. 3 since long and the applicant will be satisfied at this stage, if a direction is issued to the respondent No. 3 / competent authority amongst the respondents, to consider and decide the aforesaid representations, by a reasoned and speaking order, in accordance with law, in a time bound manner.

3. Learned counsel for the respondents has no objection against this limited prayer made by the applicant's counsel.

4. In view of the limited prayer made by the learned counsel for the applicant, no fruitful purpose will be served by keeping this matter pending and it is finally disposed of at the admission stage with the direction to the respondent No. 3 or competent authority amongst the respondents, to decide the representation of the applicant dated 29.12.2018 and reminder dated 14.05.2019, by passing a reasoned and speaking order in accordance with law, within a period of three month from the date of receipt of a certified copy of this order. The order so passed shall be communicated to the applicant without delay.

5. It is made clear that we have not expressed any opinion on the merits of the case.

6. There is no order as to costs.

7. Hon'ble Shri Devendra Chaudhary, Member (Administrative) has consented to this order during virtual hearing.

(Devendra Chaudhary)
Member (A)
/pc/

(Justice Vijay Lakshmi)
Member (J)